

(2022) 05 RAJ CK 0154
In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous Bail Application No. 6896 Of 2022

Mannu

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 30-05-2022

Acts Referred:

Indian Penal Code, 1860 — Section 120B, 143, 302, 323, 341
Code Of Criminal Procedure, 1973 — Section 439

Citation : (2022) 05 RAJ CK 0154

Hon'ble Judges : Dr.Pushpendra Singh Bhati, J

Bench : Single Bench

Advocate : Shambhoo Singh Rathore, M.A. Siddiqui

Final Decision : Allowed

Judgement

Dr.Pushpendra Singh Bhati, J

The petitioner has been arrested in connection with FIR No. 43/2022 of Police Station Peepalkhunt, District Pratapgarh for the offences punishable under Section 143, 341, 323, 302 & 120-B IPC. She has preferred this bail application under Section 439 Cr.P.C.

Learned counsel for the petitioner submits that the petitioner is a lady and she is in judicial custody since 23.03.2022. He further submits that the basic allegations are against Mohan and other persons who caused the injuries which caused death.

Learned counsel for the petitioner has taken this Court to the statement of Huki, who is the complainant and injured also.

Learned GA-cum-AAG has opposed the bail application. Having regard to the totality of the facts and circumstances of the case and on conjoint consideration that the petitioner being a lady is in custody since 23.03.2022, no specific allegations have been levelled against her, the allegations being upon the other

men of her family, as also the fact that conclusion of the proceedings is likely to take some time and without expressing any opinion on the merits of the case, this Court deems it just and proper to grant bail to the accused petitioner under Section 439 Cr.P.C.

Accordingly, this bail application filed under Section 439 Cr.P.C. is allowed and it is directed that petitioner Mannu W/o Shri Mohan shall be released on bail in connection with FIR No. 43/2022 of Police Station Peepalkhunt, District Pratapgarh provided she executes a personal bond in a sum of Rs.50,000/-with two sound and solvent sureties of Rs.25,000/- each to the satisfaction of learned trial court for her appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.